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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

## CALCUTTA BENCH, CALCUTTA

O.A. No. 1654 OF 2017

ARUNAVA KUNDU, son of Late Dr. Asit Ranjan  
Kundu, aged about 52 years, working as Associate  
Professor and Head of The Department of  
Ophthalmology, ESIC Medical College, Diamond  
Harbour, Joka, Kolkata, residing at P-91, C.I.T.  
Road, SCHEME VI M(S), Kolkata - 700054.

### ...APPLICANT

### V E R S U S

1. UNION OF INDIA through the Secretary to the  
Govt. of India, Ministry of Labour & Employment,  
Shram Shakti Bhawan, Rafi Marg, New Delhi -  
110001.

2. THE DIRECTOR GENERAL, Employees State  
Insurance Corporation, Panchdeep Bhawan, C.I.G  
Marg, New Delhi - 110002.

3. SECRETARY, DEPARTMENT OF PERSONNEL &  
TRAINING (DOPT), Govt Of India, North Block, New  
Delhi- 110002.



**4. SECRETARY, MEDICAL COUNCIL OF INDIA**

(MCI), Pocket 14, Sector-8, Phase-I, Dwarka, New Delhi- 110002.

**5. THE MEDICAL SUPERINTENDENT, ESIC**

Hospital and ODC (EZ), Joka, Kolkata, - 700104.

**6. DEAN, ESIC-PGIMSR & MC JOKA, Diamond**

Harbour Road, Kolkata- 700 104.

**7. DEPUTY DIRECTOR (MA), Employees State**

Insurance Corporation (ESIC) Headquarters Office (HO), Panchdeep Bhawan, C.I.G. Marg New Delhi- 110002.

**8. ASSISTANT DIRECTOR, Employees State**

Insurance Corporation (ESIC) Headquarters Office (HO), Panchdeep Bhawan, C.I.G. Marg New Delhi- 110002.

**...RESPONDENTS**

*Vd*

No. O.A. 350/01654/2017

Date of order: 9.1.2018

Present : Hon'ble Mr. A.K. Patnaik, Judicial Member

For the Applicant : Mr. C. Sinha, Counsel  
Ms. K. Chakraborty, Counsel

For the Respondents : Mr. S. Roy, Counsel

O R D E R (Oral)A.K. Patnaik, Judicial Member:

Heard Mr. C. Sinha along with Ms. K. Chakraborty, Ld. Counsel for the applicant and Mr. S. Roy, Ld. Counsel for the official respondents.

2. After hearing in extenso, Mr. C. Sinha fairly submitted that the applicant wants to make a comprehensive representation addressed to respondent Nos. 5 and 6 within a period of 2 weeks from the date of receipt of a copy of this order. In case any such representation is preferred within a period of two weeks from the date of receipt of a copy of this order then the respondent Nos. 5 and 6 are directed to consider the same as per the rules and regulations in force keeping in mind all the points raised in the said representation and particularly the documents which the applicant wants to annex and pass a reasoned and speaking order within a period of 4 weeks from the date of receipt of such representation.

3. Though I have not expressed any opinion on the merits of the case still then I hope and trust that if any such representation is received by the respondent Nos. 5 and 6 within a period of two weeks from the date of receipt of a copy of this order then they are directed to consider the same keeping in mind the the rules and regulations in force and after such consideration if the applicant's case is found to be genuine then expeditious steps may be taken within a further period of 6 weeks for extending those benefits to the applicant.

4. With the aforesaid direction, the O.A. stands disposed of.



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5. A copy of this order be handed over to Ld. Counsel for both sides and the applicant is at liberty to annex a copy of this order with his representation preferably within a period of 2 weeks from the date of receipt of a copy of this order.

6. A free copy of this order be handed over to Ld. Counsel for the respondents also.



(A.K. Patnaik)  
Judicial Member

SP

